

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
BENGALURU BENCH, BENGALURU**  
(Through Physical Hearing / VC Mode (Hybrid))

**ITEM No.02**  
**C.P. (IB) No.71/BB/2024**

**IN THE MATTER OF:**

Biotechnology Industry Research Assistance  
Council (BIRAC) ... Petitioner  
Vs.  
M/s. Labland Biotechs Private Limited ... Respondent

**Order under Section 7 of I & B Code, 2016**

**Order delivered on 02.07.2024**

**CORAM:**

**SHRI K. BISWAL**  
**HON'BLE MEMBER (JUDICIAL)**

**SHRI MANOJ KUMAR DUBEY**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Petitioners : Ms. Rani Nalwa  
For the Respondent : None

**ORDER**

1. Heard the Ld. Counsel for the Petitioner. None appeared for the Respondent.
2. The Petitioner Counsel stated that she has filed a compliance to the order dated 30.04.2024 vide Dy. 2756 dated 10.05.2024 and the same is taken on record. Further, she stated that the notice is served on the Respondent and Proof of Service for the same is filed in the Registry today. Therefore, Registry is directed to place the same on record.
3. Two weeks' further time is granted to the Respondent to file objection duly serving the copy on the otherside and one week thereafter to the Petitioner to file rejoinder if any. List the case on **12.08.2024**.

**Sd/-**  
**(MANOJ KUMAR DUBEY)**  
**MEMBER (TECHNICAL)**

**Sd/-**  
**(K. BISWAL)**  
**MEMBER (JUDICIAL)**